

(c) if so, the steps proposed to be taken against the importers of Delhi and Bombay indulging into gross violation of FERA?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c). The Information is being collected and will be laid on the Table of the House.

Import Scam

4431. PROF. AJIT KUMAR MEHTA : Will the Minister of FINANCE be pleased to state :

(a) whether certain officials found involved in clearing the garment consignments as "rags" in connivance with the importers;

(b) if so, the details thereof;

(c) whether any investigation has been made into this regard;

(d) if so, the outcome of the investigations made into reg import scam; and

(e) the action has been taken by the Government in the matter?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (e). Enquiry in the matter has been initiated and details shall be provided on completion of the same.

Securities and Exchange Board of India

4432. SHRI JAGAT VIR SINGH DRONA : Will the Minister of FINANCE be pleased to state:

(a) the aggregate amount of money raised by companies through Public and Rights issues by way of equity and convertible debentures (only Non-Debt portion) during each of the last three years and there present aggregate market value;

(b) the number of companies against whom SEBI has taken action during the last three years for misusing funds or not using the money for which it was raised through Public or Rights issue alongwith details of the action taken by SEBI against such erring companies; and

(c) the number of companies who raised their public issues in 1992-93 or onwards and are not traceable?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c). The information is being collected and will be laid on the Table of the House.

B.R.B.N.M. Pvt. Ltd.

4433. SHRI AMAR ROY PRADHAN : Will the Minister of FINANCE be pleased to state :

(a) whether BHARTIYA RESERVE BANK NOTE Mudran Pvt. Ltd. had been incorporated under Company

Act: 1956. to take over the new Note Press Project from Reserve Bank;

(b) if so, the details thereof;

(c) whether the company has been flouted in violation of section 24 and section 25 of the RBI Act, 1956; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) The Bhartiya Reserve bank Note Mudran Pvt. Ltd. was Incorporated on 3-2-1995.

(c) No, Sir.

(d) Does not arise.

Performance of Punjab & Sind Bank

4434. SHRIMATI GEETA MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) the performance of Punjab & Sind Bank (PSB) in Delhi/New Delhi zones during each of the last three years in the last three years in the matter of deposits, advances non-fund business, profitability and house-keeping; and

(b) whether any managers/Officers of said branches were awarded for their performance during the said period; if so, the details thereof, branch-wise?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The performance of Punjab & Sind Bank in Delhi/New Delhi Zones during 1993-94, 1994-95 and 1995-96 in the matter of Deposits, Advances, Non-Funds Business, profitability and House-Keeping as reported by Punjab & Sind Bank is given below:-

	(Rs. in lakhs)		
	1993-94	1994-95	1995-96
	1	2	3
Gross Deposits			
New Delhi Zone	66826	87998	97774
Delhi Zone	15680	20753	26082
Advances			
New Delhi Zone	45760	27624	77458
Delhi Zone	5565	8927	10261
Non-Fund Business			
New Delhi Zone	632	928	1163
Delhi Zone	185	220	300
Profitability			
New Delhi Zone	1215	2862	2879
Delhi Zone	179	638	880